

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR

(M)

Date of order: 17-9-1996

OA No. 412/96

Sabbir Hussain .. Applicant

Versus

Union of India and Anr. .. Respondents

Mr. Virendra Ledha, counsel for the applicant

CORAM:

Hon'ble Mr. O.P.Sharma, Administrative Member

Hon'ble Ratan Prakash, Judicial Member

ORDER

Per Hon'ble Mr. O.P.Sharma, Administrative Member

In this application under Section 19 of the Administrative Tribunals Act, 1985, the applicant has sought a direction to the respondents to implement the order of the Tribunal dated 24-1-94 passed in TA No. 24/92 filed earlier by the applicant, with all consequential benefits. He has sought a further direction to the respondents to give him all consequential benefits on account of his retirement from service on attaining the age of superannuation including the arrears thereon.

2. During the arguments, the learned counsel for the applicant has stated that the applicant has got the necessary reliefs from the respondents. He, therefore, does not intend to press this application.

3. This application is dismissed as not having been pressed.


(Ratan Prakash)

Judicial Member


(O.P. Sharma)

Administrative Member